

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-704/ND/2018

In the matter of :

RAP Energy Solutions (P) Ltd

...PETITIONER

Vs.

Punj Lloyd Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Nattasha Garg, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by Ld. Counsel for the petitioner that an advance copy of the Application along with annexure has been duly dispatched and acknowledged ~~upon~~ by <sup>the</sup> Corporate Debtor and in relation to dispatch proof, the same is annexed at page-167 of the typed set of documents. Let the proof of actual service of notice of the application be filed by way of filing an affidavit of service enclosing the Tracking report or acknowledgement from the Corporate Debtor. The petitioner is also directed to send one more notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 23.7.2018.

List on 23.7.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit